

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
COURT-IV**

I.A.(IBC)/294/2022

IN

C.P.(IB)No.2405/ND/2019

IN THE MATTER OF:

M/s. Ashu Agencies

Through its Proprietor

... Applicant

Versus

M/s. Al-Dua Food Processing (P) Limited

... Respondent

AND IN THE MATTER OF:

M/s. Ashu Agencies

Through its Proprietor

... Operational Creditor

Versus

M/s. Al-Dua Food Processing (P) Limited

... Corporate Debtor

CORAM:

**SH. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

Order Delivered on: 18.07.2024

I.A.(IBC)/294/2022

IN

C.P.(IB)No.2405/ND/2019

Date of Order: 18.07.2024

Corrigendum Order

Upon perusal of the order dated 24.04.2024, it has come to our attention that there was an inadvertent typographical mistake in paragraph 10 of the Order.

For clarity, **‘application filed under Section 9 of the Code, 2016 stands restored to its original position.’** is replaced with **‘application filed under Section 9 of the Code, 2016 stands restored.’**

Therefore, exercising its authority under Rule 154 of the NCLT Rules, 2016, this Adjudicating Authority hereby rectifies the inadvertent typographical error in the order dated 24.04.2024.

All the other contents of the final order dated 24.04.2024 holds good. This corrigendum order to be read along with the Original Order dated 24.04.2024.

The Registry is directed to assign a new number to the Restored Application.

Sd/-

**(DR. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)**

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